

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).2007/2019

(Arising out of impugned final judgment and order dated 10-05-2018 in FA No. 994/2016 passed by the National Consumer Disputes Redressal Commission, New Delhi)

BANK OF INDIA

Petitioner(s)

VERSUS

M/S BRINDAVAN AGRO INDUSTRIES PVT LTD

Respondent(s)

Date : 27-01-2020 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. Adhish Rajvanshi, Adv.
Ms. Kamana Pradhan, Adv.
Mrs. Bela Maheshwari, AOR

For Respondent(s) Mr. Nikhil Jain, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the respondent, list the Special Leave Petition on 17 February 2020.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER